

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1231**

ANSWERED ON 01/08/2024

SINGLE VOTER LIST FOR DIFFERENT ELECTIONS

1231. Shri Javed Ali Khan:
Shri Ramji Lal Suman:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the reasons why there are separate voter lists for various elections, like, Lok Sabha, Assembly and Local Bodies, in the country;
- (b) whether Election Commission proposes a single voter list for all elections to be held in the country;
- (c) if so, by when; and
- (d) if not, how Government can hold 'One Nation, One Election' without 'One Nation, One Voter List' in the country?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) : As per section 13D of the Representation of the People Act, 1950, the electoral roll for every parliamentary constituency shall consist of electoral rolls for all the assembly constituencies comprised within that parliamentary constituency

and it shall not be necessary to prepare or revise separately the electoral roll for both Lok Sabha and the State Assembly Elections as of now. Electoral rolls for conduct of elections to the urban local bodies and panchayati raj institutions are prepared by the respective State Election Commissions (SECs). Presently, various State Governments and Union territories are using the electoral roll data prepared by the Election Commission of India for preparing the electoral roll for local bodies/ panchayat elections. As per article 243K and 243ZA of the Constitution, the superintendence, direction and control of the preparation of electoral rolls for, and the conduct of, all elections to the Panchayats and Municipalities vests in the respective SECs.

(b) : No.

(c) : Does not arise.

(d) : One Nation, One Voter List would require amendments to the Constitution of India.
